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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A No. 975/98

New Delhi: this the 3rd day of February, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Shri Ram Narain, P.C.,
S/o Sh. Hari Chand,
R/o Village Dinpur,
P.O. Najafgarh.,
New Delhi - 43.

2. Sh. Devinder Kumar Sharma,
S/o Sh. Luxmi Dutt,
R/o 9/5035, Gali No. 4,
Moh. Kaushikpuri,
Delhi - 31

3. Sh. Yogender Prasad Singh, P.C.,
S/o Sh. Sudheshwar Singh,
R/o B-2/296,
Gharauli Extn.,
Delhi - 96.

4. Sh. Sube Singh,
S/o Sh. Sujan Singh,
R/o 34, Village Dinpur,
Najafgarh.,
New Delhi - 43.

(By Advocate: Shri J.C. Madan).

.... Applicants

Versus

1. Govt. of NCT of Delhi,
through Chief Secretary,
5, Shannath Marg,
Delhi - 54

2. The Director General of Home Guards,
CTI Complex, Raja Garden,
New Delhi - 27.

3. The Commissioner of Police,
Delhi Police Headquarters,
I.P. Estate,
New Delhi - 2.

.... Respondent

(By Advocate: Shri Rajinder Pandita)

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ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicants who are Home Guards and whose services after their initial engagement for a 3 years period was extended from time to time, impugn respondents' action in disengaging them. They seek reinstatement, and permanency, along with pay and allowances as paid to regular employees.

2. We have heard both parties. During hearing we were informed that 3 of the 4 applicants have since been reengaged as Home Guards.

3. This OA is squarely covered by the Delhi High Court's order dated 26.5.99 in CWP No. 4286/97 M.S.L. Rawal vs. UOI & Ors. and is disposed of in terms of that order. No costs.

Kul D. Singh
(KUL DIP SINGH)
MEMBER (J)

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(S. R. ADIGE)
VICE CHAIRMAN (A).

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